

CONSTITUTION OF BENCHES OF HIGH COURT OF JHARKHAND, RANCHI

w.e.f. 14.03.2016 TO 01.04.2016

DIVISION BENCHES

| | | | |
|----|--|--|---|
| 1. | <p align="center">Hon'ble The Chief Justice & Hon'ble Mr. Justice S. Chandrashekhar (Monday & Tuesday)</p> <p align="center">(Wednesday)</p> <p align="center">(Thursday)</p> <p align="center">(Friday)</p> | <p align="center">(Whole Day)</p> <p align="center">(1st Half)</p> <p align="center">(2nd Half)</p> <p align="center">(Whole Day)</p> <p align="center">(Whole Day)</p> | <p>LPA (2015 onwards): - Orders & Admission.</p> <p>W.P.(PIL):- Orders.</p> <p>W.P.(PIL) fresh cases :- Orders</p> <p>Writ (DB):-2015 onwards (Vires & Validity of Act, CAT), Cases related to Judicial Officers, : - Orders, Admission.</p> <p>LPA (old):- Hearing and actual date fixed cases by Bench.</p> <p>Writ (DB), WP.Cr.(2016), Cont.(Cr.), C.Rev., CMP(2015onwards),Cont.(Cv.), Cont.(Appl.), Company Appeal, F.A. (2015 onwards): - Orders, Admission, Hearing &Assigned matters.</p> |
| 2. | <p align="center">Hon'ble Mr. Justice D. N. Patel & Hon'ble Mr. Justice Amitav K. Gupta (Monday & Tuesday)</p> <p align="center">(Wednesday)</p> | <p align="center">(Whole Day)</p> <p align="center">(Whole Day)</p> | <p>LPA(up to 2014), LPA arising out of WPC, WPT, T.A., Tax matters, , CAT matters, Vires & Validity of Acts relating to Writs up to 2014, Company Appeal, A.C.(D.B.), F.A. (Family Court Matter) (up to 2014):- Orders, Admission & Hearing</p> <p>LPA(up to 2014), LPA arising out of WPC, WPT, T.A., Tax matters, Vires & Validity of Acts relating to Writs up to 2014, Company Appeal, CAT matter, A.C.(D.B.), F.A. (Family Court Matter) (up to 2014):- Orders, Admission, Hearing & Assigned matters.</p> |
| 3. | <p align="center">Hon'ble Mr. Justice D. N. Upadhyay & Hon'ble Mr. Justice Ratnaker Bhengra (Monday to Thursday)</p> <p align="center">(Friday)</p> | <p align="center">(Whole day)</p> <p align="center">(1st half)</p> | <p>Cr. Appeal (D.B.) custody matters (10 years and above):- Hearing.</p> <p>Acq. Appeal (D.B.). , W.P.(Cr.)</p> <p>Cr. Appeal (D.B.): - Hearing.</p> <p>Cr. Appeal (D.B.), Acq. Appeal (D.B.). W.P.(Cr.): - Orders, Admission & Hearing.</p> <p>Cr. Appeal (D.B.) custody matters:- Hearing.</p> |

SINGLE BENCHES

| | | | |
|---|---|------------------------------|---|
| 1 | Hon'ble The Chief Justice (Friday) | | I.A(s) in Cr. D.B. (Tied matters) Civil, Criminal, Cont.(C) & Assigned matters. |
| 2 | Hon'ble Mr. Justice D. N. Patel (Thursday & Friday) | (Whole day) | Arbitration matters, Cont. (Cvl.), C.M.P, and Company matters:- Orders, Admission & Hearing as well as Tied-up & Assigned matters. |
| 3 | Hon'ble Mr. Justice Prashant Kumar (Monday) (Tuesday & Wednesday) (Thursday) (Friday) | (Whole day) | Criminal Writ matters:- Fresh Filing, Orders, Admissions, Hearing & Stay matters. |
| | | (Whole day) | Cr. Rev.:- Fresh Filing, Orders, Admission & Hearing. |
| | | (Whole day) | Writ Petition(S) (up to 2014):- Fresh Filing |
| | | (Whole day) | W.P.(C) grouping -Electricity, Work Contract, Tender :- Orders, Fresh Filing, Admission & Hearing as well as Tied-up & Assigned matters Cont. (C).:- Order & Adm. |
| 4 | Hon'ble Mr. Justice H. C. Mishra (Monday to Thursday) (Friday) | (Whole day) | B.A. matters:- Orders & Admission. |
| | | (Whole day) | B.A. matters:- Orders & Admission as well as Tied-up & Assigned matters. |
| 5 | Hon'ble Mr. Justice D. N. Upadhyay (Friday) | (2nd half) | Cont.(C).:- Orders & Admission as well as Tied-up & Assigned matters. |
| 6 | Hon'ble Mr. Justice Aparesh Kumar Singh (Monday & Tuesday) (Wednesday & Thursday) (Friday) | (Whole day) | Writ Petition (Civil) & Writ Petition (Labour) as well as Writ arising out of suit matters. :- Fresh filing. |
| | | (Whole day) | Writ Petition (Civil) & Writ Petition (Labour) as well as Writ arising out of suit matters:- Orders, Admission. |
| | | (1st half) | Writ Petition (Civil) & Writ Petition (Labour) as well as Writ arising out of suit matters:- Hearing, Tied up and Assigned matters. |
| | | (2nd half) | Cont.(C):- Orders & Admission. |
| 7 | Hon'ble Mr. Justice S. Chandrashekhar | | Cont.(C).:- Orders & Admission as well as Tied-up & Assigned matters. |
| 8 | Hon'ble Mr. Justice Amitav K. Gupta (Thursday) (Friday) | (Whole day) | F.A., C.R., A.C.(SB), M.A., C.M.P., Tr. Pet.(Cv.), S.C.L.P.: - Orders, Admission & Hearing. |
| | | (Whole day) | S.A., Cont.(C):- Orders, Admission & Hearing as well as Tied-up & Assigned matters. |

| | | | |
|----|---|--|---|
| 9 | <p>Hon'ble Mr. Justice Pramath Patnaik (Monday to Thursday)</p> <p>(Friday)</p> | <p>(Whole day)</p> <p>(Whole day)</p> | <p>Writ Petition (S) grouping matters (Dismissal, Punishment, Retirement Benefit cum Pension):- Fresh Filing, Orders & Admission.</p> <p>Writ Petition (S) grouping matters (Dismissal, Punishment, Retirement Benefit cum Pension):- Admission, Hearing Cont.(C):- Orders & Admission as well as Tied-up & Assigned matters.</p> |
| 10 | <p>Hon'ble Mr. Justice Rongon Mukhopadhyay (Monday & Tuesday)</p> <p>(Wednesday)</p> <p>(Thursday)</p> <p>(Friday)</p> | <p>(Whole day)</p> <p>(1st Half)</p> <p>(2nd Half)</p> <p>(Whole day)</p> <p>(Whole day)</p> | <p>Writ Petition (S) (2015 onwards):- Fresh Filing only.</p> <p>Cr. M. P., Tr. Pet.(Cr.): - Fresh Filing & Hearing.</p> <p>Writ Petition (Service matters):- Orders, Admissions & Hearing.</p> <p>Cr. M. P., Tr. Pet.(Cr.): - Fresh Filing Only.</p> <p>Cr. M. P., Tr. Pet.(Cr.): - Orders & Admissions as well as Tied up & Assigned matters.</p> |
| 11 | <p>Hon'ble Mr. Justice Ravi Nath Verma (Monday to Thursday)</p> <p>(Friday)</p> | <p>(Whole day)</p> <p>(1st half)</p> <p>(2nd half)</p> | <p>A.B.A. matters:- Orders & Admission.</p> <p>All matters related to Fodder Scam & Prevention of Corruption Act except B.A. :- Orders, Admission & Hearing,</p> <p>All Cr. Appeal (S.J), Acq. Appeal (S.J), S.L.A. matters: - Order, Admission & Hearing as well as Tied up & assigned matters.</p> |
| 12 | <p>Hon'ble Mr. Justice Ratnaker Bhengra (Friday)</p> | <p>(2nd half)</p> | <p>Cont.(C):- Orders & Admission as well as Tied up & assigned matters.</p> |

- NOTE:** - 1. ALL MOTIONS FOR **URGENT/ORDINARY** LISTING OF MATTERS SHOULD BE MADE BEFORE THE BENCH HAVING JURISDICTION TO HEAR SUCH MATTER AS PER ROSTER.
2. LISTING OF C.M.P CASES SHALL BE MADE, IN THE COURT OF THE RESPECTIVE HON'BLE JUDGE(S) AGAINST WHOSE JUDGEMENT/ORDER HAS BEEN PASSED IF THE COURT OF HON'BLE JUDGE IS NOT AVAILABE DUE TO SUPERANNUATION/TRANSFER ETC., THEN IN THAT CASE, SUCH CASES WILL BE LISTED IN THE COURT HAVING THE REGULAR ROSTER OF THE CATEGORY IN WHICH THE ORIGINAL ORDER WAS PASSED.
3. ALL MOTIONS WITH REGARD TO **B .A. MATTERS** MAY BE MENTIONED BEFORE **HON'BLE MR. JUSTICE H. C. MISHRA IN COURT NO.12.**
4. ALL MOTIONS WITH REGARD TO **A. B .A. MATTERS** MAY BE MENTIONED BEFORE **HON'BLE MR. JUSTICE R. N. VERMA IN COURT NO.8.**